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(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CCP No.69/1995
in
O.A.NO.372/93

Hon'ble Shri A.V.HARIDASAN, Vice-Chairman(J)
Hon'ble Shri R.K.AHOOJA, Member(A)

New Delhi, this 14th day of February, 1996

Mrs. Kamla Devi
w/o Late Shri Mool Chand
(Widowed Sister of the deceased
Govt. servant Mr. Suresh Chand who
was a Bachelor)
R/o Jhugi No.3
28, Mohabat Khan Road
NEW DELHI.

... Petitioner

(By Shri D.C.Vohra, Advocate)

Versus

Union of India through

Mr. V.K.Aggarwal
Secretary
Railway Board & General Manager
Northern Railways
Baroda House
NEW DELHI - 110 001.

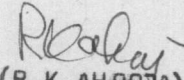
... Respondents

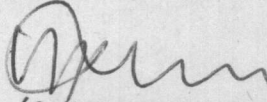
(By Shri H.K.Gangwani, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

Learned counsel for the Petitioner submits that the respondents have now fully complied with the directions contained in the Judgment dated 22.11.1993 (in OA No.372/93) ^{and} no further Contempt Proceedings may be initiated against the respondents. Accordingly, the Contempt Petition is dismissed and notice issued to the respondent is hereby discharged.


(R.K.AHOOJA)
MEMBER(A)


(A.V.HARIDASAN)
VICE-CHAIRMAN(J)

/RAO/